

(2021) 05 SHI CK 0071

In the High Court Of Himachal Pradesh

Case No : Civil Writ Petition No. 2827 Of 2021

Ashok Kumar

APPELLANT

Vs

State Of H.P. & Ors

RESPONDENT

Date of Decision : 07-05-2021

Acts Referred:

Citation : (2021) 05 SHI CK 0071

Hon'ble Judges : Tarlok Singh Chauhan, J;Chander Bhusan Barowalia, J

Bench : Division Bench

Advocate : Ashwani Kaundal, Ashok Sharma, Vinod Thakur, Shiv Pal Manhans, J. S. Guleria, Bhupinder Thakur, Vikas Rajput, V. B. Verma

Final Decision : Disposed Of

Judgement

Tarlok Singh Chauhan, J

1. The instant petition has been filed for the grant of following substantive relief:-

(a) To direct respondents No. 2 & 5 to consider matriculation certificate of the petitioner to be valid and further consider the petitioner for promotion

to the post of Inspector.

2. The grievance of the petitioner is that his 10th Class certificate issued by respondent No.4, Grameen Mukta Vidhyalaya Shiksha Sansthan, is not

being treated as valid certificate either for the purposes of admission in the educational institutions for higher studies or for the purpose of applying for

employment against various posts in the Government of Himachal Pradesh.

3. The similar issue in respect of validity of the certificate(s) issued by respondent No.4, Grameen Mukta Vidhyalaya Shiksha Sansthan, has been

adjudicated by this Court in CWP No.849 of 2019, titled Priyanka Devi versus State of Himachal Pradesh & others, decided on 10.09.2019, wherein, it

has been held that the said institute was duly recognized with Himachal Pradesh Board of School Education during the period 01.12.2017 to

05.02.2019.

4. It is not in dispute that 10th Class certificate of the petitioner (Annexure P-2), was issued by the Grameen Mukta Vidhyalaya Shiksha Sansthan,

during the aforesaid period 01.12.2017 to 05.02.2019. Therefore, the same is valid and effective for all intents and purposes, i.e. applying for

government jobs or getting admission for higher education in the State of Himachal Pradesh.

5. In view of the above, there shall be a direction to the respondent-State to consider the 10th Class certificate of the petitioner issued by Grameen

Mukta Vidhyalaya Shiksha Sansthan, as a valid certificate for applying to government jobs or getting admission for higher education.

With the aforesaid observations / directions, the instant writ petition stands disposed of, so also pending miscellaneous application(s), if any.